

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 213/MP/2018

Subject : Petition seeking approval of the cost to be incurred by the Petitioner on account of change in law, for installation/retrofit of 'Electrostatic Precipitators' (ESP), installation of Flue Gas Desulphurisation (FGD), installation of low Nox burners, providing Over Fire Air (OFA) and any other measures for compliance of the notification dated 7.12.2015 issued by the Ministry of Environment and Forests and Climate Change, Government of India in respect of Thermal Power Plants installed/commissioned after 1.1.2003; and for other claims on account of Change in Law under the Power Purchase Agreements.

Date of Hearing : 17.1.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member

Petitioner : D. B. Power Limited(DBPL)

Respondents : PTC India Limited and Others

Parties present : Shri Deepak Khurana, Advocate, DBPL
Shri Aashish Anand Bernard, Advocate, PTC India Ltd.
Shri Paramhans, Advocate, PTC India Ltd.
Ms. Swapna Seshadri, Advocate, PSPCL & JVVNL
Ms Parichita Chowdhury, Advocate, PSPCL & JVVNL
Shri Anand K.Ganeshan, Advocate, PSPCL & JVVNL

Record of Proceedings

Learned counsel for the Petitioner prayed for four weeks time to file rejoinder to the reply of Rajasthan Discoms. Learned counsel for the PTC had no objection in this regard.

2. After hearing the learned counsel for the parties, the Commission directed the Petitioner to file its rejoinder, on or before 18.2.2019.

3. The Petition shall be listed for hearing in due course for which separate notice shall be issued.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Legal)**